

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

Original Application No.185/2005

Lucknow, this the day of 29th April 2005.

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Mubarak Ali Siddiquee aged about 72 years son of late Inayat Ali, retired office superintendent Grade-II under the respondents and resident of House Number 3/255, Vinay Khand, Gomti Nagar, Lucknow.

...Applicants.

By Advocate: None.

Versus.

1. Union of India through Secretary to Govt. of India, Ministry of Railways, New Delhi.
2. The Chairman, Railway Board, Rail Bhawan, New Delhi.
3. The General Manager, Northern Railway, Head Quarter Office, Baroda House, New Delhi and
4. The Divisional Railway Manager, Northern Railway Divisional Office, Hazartganj, Lucknow.

...Respondents.

By Advocate: None.

O R D E R (Oral)

MR. SHANKER RAJU, MEMBER (J)

1. Applicant through representation dated 08.03.1996 has sought benefit of this Tribunal's decision in Victor Singh V. Union of India & others (1993) 24 ATC 908 and also attainment of finality by the Apex Court. In this view of the matter representation of applicant is directed to be disposed of keeping in light the decision of the Apex Court and this Tribunal (Supra)

by passing a detailed and speaking order within 2 months from
the date of receipt of a copy of this order. No costs.

S. Raju
(SHANKER RAJU)
MEMBER (J)

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